

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 26
108(ND)/2014

IN THE MATTER OF:

M/s. Luguna Holding Pvt. Ltd. & Anr. Petitioner/Applicant
Vs.
Edenpark Hotels Pvt. Ltd. & Ors. Respondent

Order u/S. 397-398 of the Companies Act, 2013

Order delivered on 02.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Sr. Adv. Mr. Darpan Wadhwa, Adv. Manmeet Singh,
Adv. Yashwardhan Bandi, Adv. Sadhvi Kumar, Adv.
Hancy Maini
For the Respondent : Sr. Adv. Mr. P. S. Raman, Adv. Pawan Sharma, Adv.
Siddharth Aggarwal, Adv. Divya Bhalla, Adv. Anuj
Shah

ORDER

Mr. Darpan Wadhwa, Ld. Sr. Counsel for the Petitioner appears through VC.

Mr. P. S. Raman, Ld. Sr. Counsel for the Respondent appears through VC.

Ld. Counsels for both the parties seek date for hearing of the matter since the mediation has failed.

At request and by consent of both sides, list the matter **on 11.07.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)